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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.2176/2001

New Delhi this the 7th day of September, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)  
Hon'ble Shri Govindan S.Tampi, Member (A)

A.K.Meena  
S/O Late Sh.B.K.Meena,  
R/O 159/1,Kishan Ganj,Railway  
Colony, Delhi.

..Applicant

(By Advocate Shri Raj Singh )

VERSUS

- 1.The Lieutenant Governor,  
Raj Niwas, Delhi.
- 2.Govt.of NCT of Delhi through  
its Chief Secretary, Players  
Building, I.P.Estate, New Delhi.
- 3.Medical Superintendent,  
L.N.Hospital, Jawahar Lal Nehru  
Marg,New Delhi.

..Respondents

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan,Vice Chairman(J)

We have heard Shri Raj Singh,learned counsel for  
the applicant.

2. The applicant is aggrieved by the action of the respondents in imposing the penalty of withholding of promotion for a period of three years. This order has been passed by the disciplinary authority on 7.12.2000 which has been sent to the applicant by Memo.dated 1.1.2001. Against this order, the applicant states that he has filed an appeal to the Hon'ble Lt.Governor, Govt.of NCT Delhi and taken several grounds to challenge the same by letter dated 24.1.2001. Learned counsel has submitted that more than sufficient time has already been taken by

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the appellate authority to dispose of this appeal. In Para 8 (1) of the OA, alternative prayer of the applicant is that a direction may be given to the appellate authority to dispose of the appeal dated 24.1.2001 in accordance with law within a time framed.

3. Learned counsel submits that he does not wish to press the reliefs as mentioned in Para 8(2) and (3) of the OA. Accordingly we do not express any views of these claims at this stage. Liberty is given to the applicant to pursue his remedies, in accordance with law.

4. Noting the above facts and the submissions made by the learned counsel for the applicant, the OA is disposed of with the following directions:-

Respondent 1, who is stated to be the appellate authority, is directed to deal with the appeal submitted by the applicant on 24.1.2001 against the disciplinary authority's order dated 7.12.2000 and pass a reasoned and speaking order in accordance with law, rules and instructions. This shall be done within two months from the date of receipt of a copy of this order.

No order as to costs.

(Govindan S.Tampi)  
Member (A)

  
(Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

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